COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 162 OF 2016 & IA NOS. 338 AND 570 OF 2016 AND APPEAL NO. 46 OF 2017 & IA NO. 118 OF 2017

Dated: 30th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Amravati Power Transmission Co. Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Mr. Anurag Sharma (in A.No.162/2016)

Mr. Alok Shankar (in A.No. 46/2017)

Counsel for the Respondent(s) : Mr. Buddy Ranganadhan for R-1

ORDER

IA Nos. 338 of 2016 & 118 of 2017 (for exemption from filing certified copy of the impugned order) are allowed.

As agreed by learned counsel for the parties, list these matters for hearing on <u>26.10.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson